

(2010) 11 MAD CK 0393

In the Madras High Court

Case No : Contempt Petition (MD) No. 5 7 2 of 2 0 1 0

A. Vins Anto, Chairman, Project Committee, Kodyar Basin
Irrigation System, Water Resources Department, Public
Works Department

APPELLANT

Vs

Mr. P. Balasubramoniam, The Competent Authority/
Superintending Engineer, Water Resources Department,
Public Works Department

RESPONDENT

Date of Decision : 11-11-2010

Acts Referred:

Citation : (2010) 11 MAD CK 0393

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : C.T. Perumal, for the Appellant; K.M. Vijaya Kumar, Spl. Govt.
Pleader, for the Respondent

Judgement

M. Jaichandren, J.—Heard Mr. C.T. Perumal, the learned Counsel appearing on behalf of the petitioner and Mr. K.M. Vijaya Kumar, the learned Special Government Pleader appearing on behalf of the Respondent.

2. This petition has been filed praying that this Court may be pleased to punish the Respondent for willful disobedience of the order of this Court, dated 29.01.2010, made in W.P.(MD) No. 946 of 2010.

3. At this stage of the hearing of the contempt petition, the learned Counsel appearing on behalf of the Petitioner had submitted that the Respondent has sent to him a communication, dated 06.05.2010, stating that the order passed by this Court, on 29.01.2010, in W.P.(MD) No. 946 of 2010, would be complied with in future.

4. In such circumstances, since, no further orders are necessary in the present contempt petition, this contempt petition stands closed. No costs.